

(b) whether adequate staff and skilled personnel have been provided to those; and

(c) if not, the reasons therefor?

The Minister of Finance (Shri Morarji Desai): (a) The State Bank of India has brought to the notice of its subsidiaries its policy of providing financial assistance to co-operative institutions and has suggested extension of similar facilities by them to such institutions.

(b) and (c). The existing staff of the subsidiaries is considered to be adequate for the purpose. The services of the Rural Credit Section of the Central Office of the State Bank of India are also available to the subsidiary banks.

12.33 hrs.

OBITUARY REFERENCE

Mr. Speaker: I have to inform the House of the sad demise of Shri Vinayak Rao Balashankar Vaidya who passed away on the 7th December 1960 at Rajpipla at the age of 71.

Shri Vaidya was a Member of the Constituent Assembly of India and of the Provisional Parliament during the years 1947—52.

I am sure the House will join with me in conveying our condolences to the bereaved family.

The House may stand in silence for a short while to express its sorrow.

The Members then stood in silence for a minute.

12.34 hrs.

PAPERS LAID ON THE TABLE

Mr. Speaker: Papers to be laid on the Table.

Shri Goray (Poono): rose—

Mr. Speaker: I will call him. The same thing is there in Shri Hem Barua's name also.

RECOMMENDATIONS OF DIRECT TAXES ADMINISTRATION ENQUIRY COMMITTEE

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy of further Statement showing the recommendations of the Direct Taxes Administration Enquiry Committee which have been accepted either fully or with modification. [Placed in Library, See No. LT-2563/60.]

AMENDMENTS TO COAL BEARING AREAS (ACQUISITION AND DEVELOPMENT) RULES

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to lay on the Table a copy of Notification No. GSR 1457 dated the 10th September 1960, making certain amendments to the Coal Bearing Areas (Acquisition and Development) Rules, 1957, under sub-section (3) of Section 27 of the Coal Bearing Areas (Acquisition and Development) Act, 1957. [Placed in Library, See No. LT-2564/60.]

ACTION TAKEN BY GOVERNMENT ON AS- SURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:

- (i) First Statement Twelfth Session, 1960. [See Appendix III, annexure No. 111.]
- (ii) Supplementary Statement No. IV Eleventh Session, 1960. [See Appendix III, annexure No. 112.]
- (iii) Supplementary Statement No. IX Tenth Session, 1960. [See Appendix III, annexure No. 113.]
- (iv) Supplementary Statement No. XII Ninth Session, 1959. [See Appendix III, annexure No. 114.]

- (v) Supplementary Statement No. XIV Eighth Session, 1959. [See Appendix III, annexure No. 115.]
- (vi) Supplementary Statement No. XXI Seventh Session, 1959. [See Appendix III, annexure No. 116.]
- (vii) Supplementary Statement No. XX Sixth Session, 1958. [See Appendix III, annexure No. 117.]
- (viii) Supplementary Statement No. XXIII Fifth Session, 1958. [See Appendix III, annexure No. 118.]
- (ix) Supplementary Statement No. XXXIII Fourth Session, 1958. [See Appendix III, annexure No. 119.]
- (2) G.S.R. 1480 dated the 10th December, 1960. [Placed in Library, See No. LT-2575/60.]
- (ii) A copy of Notification No. G.S.R. 1474 dated the 10th December, 1960 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944.
- (iii) A copy of Notification No. G.S.R. 1477 dated the 10th December, 1960 under sub-section (4) of Section 43B of the Sea Customs Act, 1878. [Placed in Library, See No. LT-2576/60.]
- (iv) A copy of Notification No. G.S.R. 1478 dated the 10th December, 1960 making certain amendment to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library, See No. LT-2577/60.]

AMENDMENT TO MINERALS (CONSERVATION AND DEVELOPMENT) RULES

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha): On behalf of Shri K. D. Malaviya, I beg to lay on the Table a copy of Notification No. G.S.R. 1458 dated the 10th December, 1960, making certain amendment to the Minerals (Conservation and Development) Rules, 1958, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, See No. LT-2574/60.]

NOTIFICATIONS UNDER CENTRAL EXCISE AND SALT ACT, SEA CUSTOMS ACT AND MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): I beg to lay on the Table—

- (i) A copy of each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the central Excise Rules, 1944:—

- (1) G.S.R. 1448 dated the 1st December, 1960;

STATEMENT re: PRIZE BONDS

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): I beg to lay on the Table a copy of Statement on Five Year Interest Free Prize Bonds, 1965. [Placed in Library, See No. LT-2578/60.]

12.36 hrs.

SYNOPSIS OF PROCEEDINGS OF COMMITTEES ON DRAFT THIRD FIVE YEAR PLAN

COMMITTEE 'A' (POLICY, RESOURCES AND ALLOCATIONS) ..

Shri N. R. Ghosh (Cooch-Bihar): I beg to lay on the Table a copy of